

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 263 of 2020

In the matter of:

M/s. Jay Ganesh Plating Works

....Appellants

Vs.

M/s. Carline Pressings Pvt. Ltd.

....Respondent

Present:

**Appellants: Ms. Pratiksha Sharma and Mr. Ankit Acharya,
Advocates**

ORDER

12.02.2020: The issue raised in this appeal is that the 'Debt' claimed was not barred by limitation inasmuch as the 'Corporate Debtor' had acknowledged the 'Debt' in the balance conformation dated 1st April,2017 and 15th February,2018. It is further submitted that the 'Corporate Debtor' had offered 'one time settlement' on 15th February, 2018 which is within two years of the last date of part payment made on 31st May 2016.

Let notice be issued on the Respondent by Speed Post. Requisites along with process fee be filed by 13th February, 2020. If the Appellant provides the *e-mail* address of Respondent, let notice be also issued through *e-mail*.

Post the matter for 'Admission (After Notice)' on **2nd March,2020**.

[Justice Bansi Lal Bhat]
Member (Judicial)

[V. P. Singh]
Member (Technical)

ns/sr/nn